

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 112
IA (IB) No. 172/CB/2024
CP (IB) No. 9/CB/2022

Proceedings under Section 95 (1) of IBC

IN THE MATTER OF:

State Bank of India
V/S
Pralhad Kumar Agarwal

.....Applicant

....Respondent

Order delivered on 18/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicants

Ms. Arushi Vig, Adv.
Ms. Aakansksha Nehra, Adv. For RP
Mr. Umesh Chandra Sahoo, Adv. In IA 172

For the Respondent

ORDER

IA (IB) No. 172/CB/2024

Ld. Counsel, Ms. Arushi Vig appeared for the Resolution Professional.

This is an application filed by the Central Bank of India for condonation of delay in filing their claim before the IRP.

Heard Ld. Counsel Mr. Umesh Chandra Sahoo appearing for the applicant bank.

Accordingly, this application is allowed and the delay is condoned.

RP is directed to consider the claim of the bank as per the law. Hence, application stands disposed of.

CP (IB) No. 9/CB/2022

List the matter on 22.08.2024.



Kaushalendra Kumar Singh
Member (Technical)



Deep Chandra Joshi
Member (Judicial)